

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.220/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

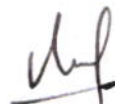
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES: Times Innovating Media Ltd.

V/s

Brand Connect Communications (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Adv. Ajit Shinde 116 Halai g.co	Adv for Petitioner	

ORDER

C.P. 220/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. Few dates have been granted to the Petitioner to propose the name of the IRP.
3. Last chance granted to the Petitioner to propose the name of the IRP
4. In case the name of the IRP is not proposed the Petition can be treated as defective Petition and to be decided on merits. ^{n.r} ~~but to be dismissed.~~
5. ~~Adiourned to~~ 14.12.2017 for Final Hearing.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
13.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)